MR. CHAIRMAN: Please sit down, Mr. Kureel. It is extremely bad. I allow as many supplementaries *as* I possibly can. When I have passed on to the next question after dozens of supplementaries, you still insist on putting an'other. Next question.

\*208. [The questioner (Shri M. C. Shah) was absent. For answer vide col. 1570 infra.]

\*209. [The questioner (Shri R. S. Khandekar) was absent. For aiiswer vide cols. 1570-71 infra.]

## CHARGE-SHEETS FOR I.C.S. OFFIJKRS WHO WERE SUSPENDED

- \*210. SHRI ABDUL GHANI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that charge-sheets were served on all those Indian Civil Service officers who were suspended during the years 1960, 1963 and 1964;
- (b) if so, whether the charge-sheets were forwarded to the Central Government by the State Governments concerned before serving them on those officers before their suspension; and
- (c) the number of the Indian Civil Service officers who were >iven chargesheets before their suspension during the years mentioned in part (a) above?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) Only one Indian Civil Service officer was suspended during these three years. The articles 'of charge were served on him before the suspension order dated 5-4-1963.

(b) No, Sir. It is not necessary (or the State Government to forward the charge-sheet to the Central Government before serving it on an officer before suspension. (c) One, Sir. There was no other case of an Indian Civil Service Officer being suspended during these three years.

شری عبدالغلی: کیا وزیر صاحب فرمائیں گے سپریم گورٹ کے فیصلہ کے مطابق که کوئی اسٹیت گورنمنٹ کسی آئی - سی - ایس- آفیسر کو سسپینڈ لپین کو سکتی - تو جب سینٹرل کورنمنٹ نے اس آفیسر کو سسپیند کیا تو کیا گوئی اپنی طرف سے اس کو چارج شیت دیا اور اس کا جواب لیا سسپینشن سے پہلے یا نہیں لیا -

ं श्री अब्दुल गती: क्या वजीर साह्य फरमायेंगे सुप्रीम कोर्ट के फ़्रेसले के मृताबिक कि कोई स्टेट गवनंमेंट किसी आई० सी० एस० औफ़ीसर को सस्पेंड नहीं कर सकती तो जब सेन्ट्रल गवनंमेंट ने उस आफ़्रीसर को सस्पेंड किया तो क्या कोई अपनी तरफ से उसको चार्ज शीट दिया और उसका जवाब लिया सस्पेंशन से पहले या नहीं लिया ?]

श्री जयसुक्तलाल हायी: ग्रभी तक जो स्ल है वह वही है जो सुप्रीम कोर्ट का फेसला है कि ग्राई० सी० एस० ग्राफिसर को जब ससपेन्ड करना हो तब सेन्ट्रल गवर्नमेंट की सेक्शन लेनी चाहिये ग्रीर सेन्ट्रल गवर्नमेंट उनके बारे में जो कुछ रिकार्ड वर्गरह होता है उसको देखकर सस्पेन्शन के लिये ग्राईर देती है।

شری عبدالغلی: مسال چهرمهن-مهرا سوال تها که جب سپریم کورت کا فیصله آیا اور ولا فیصله یه تها ...

†[थी अब्बुल ग्रनी: मिस्टर चेथरमह, मेरा सवाल था कि जब सुप्रीम कोर्ट का फ्रेसला ग्राया और वह फ़ैसला यह था . . . .]

<sup>†[ ]</sup> Hindi transliteration.

भी सी० डी० पांडे : केंरीं साहब पर मार्येगे ।

شرى مبدالغلى : هان - كهرون ماحب نہیں کر سکتے تھے - یہ یونہی مجهے چهیوتے هیں - ان کو پته هونا چاھگے کہ سہریم کورے نے، ھائی کورے نے کہا کہ جتنے چارجز میں جن کی بنیاد پر ان پر مقدمه چالا رة سارے فالس تھے جھوٹے تھے بالكل برایمانی سے بنائے کئے تھے - میں پوچھنا چاہتا میں سپریم کورٹ کے قبصلہ کے بعد جب سلگول سرکار نے ان کو مسپیلڈ کیا تو سسیهات کرنے سے پہلے انہوں نے کوئی جارہے شہد دیا یا نہیں دیا -ان کا جواب لیا تو جواب کہا تھا اور آیا سنترل گورنیات کو تسلی هو گئی تهی کہ ان چارے شیت کے دینے کے بعد ان کو سسیینڈ کرنا چاھئے ?

† श्री अब्बुल रानी : हां। कैरों साहब नहीं कर सकते थे। ये युंडी मुझे छेड़ते हैं। उनको पता होना चाहिए कि सुप्रीम कोर्ट ने, हाई कोर्ट ने कहा कि जितने चार्जेज हैं जिनकी बुनियाद पर उन पर मुकदमा चला वह सारे फ़ाल्स थे, झुठे थे भार बिल्कुल बेईमानी से बनाये गये थे। मैं पूछना चाहता हं, सूप्रीम कोर्ट के फ़ैसले के बाद अब सैन्ट्रल सरकार ने उनको सस्पेंड किया तो सस्पेंड करने से पहले उन्होंने कोई चाजंशीट दिया या नहीं दिया ? उनका जवाब लिया तो जवाब क्या था भीर भाषा सैन्ट्रल गवनैमेंट को तसल्ली हो गई थी कि इन चार्ज शीट के देने के बाद उनकी सस्पेंट करना चाहिए?]

to Questions

थी सी॰ डी॰ पांडें : किसने किया ?

شرى مبدالغلى: سنترل كررنمك کے کیا۔ پہلے کہا تھا اسلیت سرکار نے -

† शि अब्बूल ग्रमी : सैन्ट्रल गवर्नमेंट ने किया। पहले किया था स्टेट सरकार ने।

MR CHAIRMAN: No explanation. You have to put a question.

थी जयसुक्तलाल हाथी : जब इन्हवायरी हुई तब ही चार्ज भीट दी गई।

श्री सभापति : वे पूछते हैं कि सैन्ट्रल गवर्नमेंट ने दी या स्टेट गवर्नमेंट ने ।

भी जवसुबलास हाची : स्टेट गवर्तमेंट ने दी।

थी सभापति : स्टेट गवर्नमेंट ने दी ग्रीर ग्रापने इजाजत दी।

भी जयसुक्रलाल हायी : पहले चार्जशीट देखी भीर उसके बाद इजाजत दी।

شرى مبدالغلى: كيا وزير صاحب فرمائیں گے کہ جو پوزیش انہوں نے هاوس میں لی ہے کیا وہ سپریم کورتھائے بھی لی ہے ? جارے شبت کو دیکھ کر انہوں نے اسالی کورندند کو اجازت دبی کیا اِس پوزیشن کو انہوں نے سپریم كروت مين لها تها?

† श्री प्रबद्ध जनी : क्या वजीर साहब फ्ररमायेंगे कि जो पोबीशन उन्होंने हाउस में भी है क्या वह सुप्रीम कोट में भी ली है ? चाजं भीट को देख कर उन्होंने स्टेट गवर्नमेंट को इजाजत दी-क्या इस, पोजीशन को सुप्रीम कोर्टमें लिया था ?]

भी जयस्वलास हाथी: ग्रभी उन्हें जो ससर्पेशन आईर दिये गये हैं उसके बारे में उन्होंने मार्टिकल २२६ के मनुसार एक रिट पिटीशन दी है ग्रीर उसकी हियरिंग ११ मई को है। तो मेरे लाल में वे सारी बातें यहां पर दौहराना मश्किल होगा। It is sub judice: the matter is pendding before the Supreme Court.

SHRI BHUPESH GUPTA: Mr. Ghani has taken the name of Mr. Kairon, we can proceed with the other aspect of it.

MR. CHAIRMAN: Others anticipated it.

SHRI BHUPESH GUPTA: Yes, Mr. Kairon is all right. We are having it. But we are concerned with the large aspect 'of the question. From what the hon. Minister has said, it appears that the suspension in such cases would be subject to the approval of the Central Government. May I know from the hon. Minister exactly at what point the State Government Is supposed to consult the Central Government in the matter and whether the suspensi'on can take effect. even before the Central Government has approved of the suspension?

SHRI JAISUKHLAL HATHI: The question cannot be effected, according to the judgment of the Supreme Court, unless the Central Government has sanctioned the suspension. That is the position. Therefore, it was, that the Supreme Court held that the suspension order issued by the Punjab Government was wrong, was not

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lawful, and it was therefore that they came here. The Government of India looked into the case whether it was a fit case for suspension or not and then they issued the sanction

SHRI A. D. MANI: In answer to a previous question the Minister stated that the chargesheet was not forwarded to the Central Government Even though this charge-sheet was not forwarded to the Central Government, did the Government of India make at least a routine enquiry of the Punjab Government as to what the charges were or did they think that the sense of justice of the Punjab Government was so highly developed that such an interrogation wag not necessary?

SHRI JAISUKHLAL HATHI: The chargesheet was before the Centra! Government.

MR. CHAIRMAN; He did not say that.

SHRI JAISUKHLAL HATHI: I think Mr. Mani is not clear. The charge-sheet which was issued to him much earlier was already on the record; the Central Government had a look at it.  $^{T}t$  is not that it was not before the Government

The validity of the order of suspension is in the jurisdiction of the Punjab Government but to sanction or to issue the order of suspension without

भी जगत नारायण : वया वजीर साहब बतलायेंगे कि जब सुप्रीम कोर्ट का फैसला पंजाब गवनमेंट के खिलाफ हो गया कि उन्होंने उनका हक तसलीम विया तो क्या सेन्द्रन गवर्नमेंट इस फैसले के बाद कोर्ट एक्शन लेने की बात सोच रही है ?

भी जयसुबलाल हाची : जो सुप्रीम कोर्ट का फैसला हमा था वह कोई केस के खिलाफ नहीं हुआ था। जो फ़ैसला हुआ वह . . .

the sanction of the Central Government, that was held wrong and therefore we looked into the matter.

SHRI BHUPESH GUPTA: Is it net a fact that as a result of this irregularity on the part of the Punjab Government the Punjab Government would now have to pay the salaries and 'other allowances to this officer for the entire period of suspension, for the time of suspension by the Government, up to the Supreme Court's judgment? May I know the amount involved and whether the Central Government has sought an explanation from the State Government as to why it should have taken such a step which has meant such a loss to the exchequer?

SHRI JAISUKHLAL HATHI: It was a question of the interpretation of that rule. The Punjab Government thought that it had the power to suspend the officer concerned. The Supreme Court held that that issue was not correct, that this should have been done by the Central Government. Now, after this Supreme Court judgment, of course, they had issued an order of reinstatement.

شری پهارے لال کوپل ددطالب، ع میں یہ نجائنا نجاهتا هوں که کورت کے فیصله کے بعد نجب سلاول گورنست نے ان کو سسپیلڈ کیا تو پرانے نجارچ شہت یو کیا یا نئے یو کیا ۔ ?

ं[श्री प्यारेलाल कुरोज 'तालिक': मैं यह जानना चाहता हूं कि कोर्ट के फैसले के बाद जब सैन्ट्रंग गवर्तमेंट ने उनको सस्पेंड किया तो पुराने चार्ज शोट पर किया या नये पर किया ?' श्री सभापति : समपेन्ड नहीं किया गया बल्कि ससपेन्ड करने की डजाजत दी गई।

شری پیارے لال کویل دوطالب، :
کیا انہیں سسپیلڈ کرنے کے لئے نئے
چارج شبت کے مطابق لھازت دی گئی
تھی یا پوانے تھارچ شیمت کے مطابق ھی
انہیں سسپیلڈ کیا گیا ?

ं [श्री प्यारेलास कुरीस 'तालिब' : क्या उन्हें मस्पेंड करने के लिये नये चार्जकीट के मुताबिक इजाजत दी गई थी या पुराने चार्जकीट के मृताबिक ही उन्हें सस्पेंड किया गया ?]

SHRI BHUPESH GUPTA: I want to know the amount.

(Several hon. Members stood up)

MR. CHAIRMAN: Let Mr. Kureel's question be answered.

SHRI JAISUKHLAL HATHI: It was on the basis of the old charges and other material that the Central GOVT ernment obtained.

SHRI A. M. TARIQ: Is it not a fact that in view of the treatment that this ICS officer got in Punjab some of the ICS officers at the Centre preferred t'o resign than to go to Punjab?

SHRI JAISUKHLAL HATHI: I think it is a general question, I will not be in a position to answer it.

SHRI M. R. SHERVANI: May I know whether after the Suprei. Court's judgment, it is the intention of the Government to change the procedure for the IAS and IPC officers or whether they can still be suspended by the State Government?

SHRI JAISUKHLAL HATHI: The procedure is already there that in the case of an ICS officer, the State Government cannot suspend him, units;, the sanction of the-Central Government is obtained. That is already there.

SHRI M. R. SHERVANI: My question is not answered. I asked . .

## (Interruptions.)

SHRI DAHYABHAI V. PATEL: The latter part of Mr. Gupta's question about how much extra amount was involved as a result of this wrong suspension order has not been clanfled. Will the hon. Minister please tell us the amount involved?

SHRI JAISUKHLAL HATHI: I am sorry "that I have not got the information. I would require notice.

SHRI SYED MAHMUD: I want to know from the hon. Minister whether the sanction accorded by the Central Government was with relrospecliv v effect?

SHRI BHUPESH GUPTA: How can it be?

SHRI JAISUKHLAL HATHI: The, sanction was issued on 8th February, 1964 and they have reinstated him from the date of the Supreme Court's judgment so that it means i<sup>1</sup> it is retrospective.

SHRI BHUPESH GUPTA; What about the salary amount? -

MR. CHAIRMAN:' Next question

## BLACK-MARKETING OF PETROL IN HIMACHAL PRADESH

- •211. SHRI SHTVANAND RAMAUEF Will the Minister of Home AFF be' pleased to state:
- (a) whether it is a fact, as reported in the Press, that the Special Police Establishment recently registered a case of-blackmarketrng' of thousamds

of litres of petrol'against some persons serving in the Himacha- Pradesh Administration; and

(b) if so, what is the result of investigations into this matiei?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) No case of blackmarketing of petrol has been registered by the Special Police Establishment. However, one case relating to alleged misappropriation of petrol and diesel oil by some officials of P.W.D. of Himachal Pradesh Administration has' been registered.-

(b) The case Is still under investigation.

## शी विससकुमार मझातालजी चौरड़ियाः क्या श्रीमान यह बतलायेंगे कि यह इन्बंस्टी-गेशन कब सं शारम्भ हुन्ना ?

SHRI JAISUKHLAL HATHI: It was started on the 9th December, 1963.

श्री विमलकुमार मन्नालालजी चौरड़िया:

ग्रमी जवाव में वतलाया गया कि
इन्वैस्टीग्रेशन के परिणामस्वरूप कुछ लोगः
पकड़े गये। तो मैं श्रीमान से यह जाननाः
चाहता हूं कि उनके खिलाफ कोई केस पाया
गया या नहीं ? अगर पाया गया तो उनके विलाफ कोई कार्यवाही की गई या नहीं ?

SHRI G. MURAHARI: I would like to know from the Minister whether any cases of blackmarketing in other commodities like sugar have been-instituted by the' Himachal Pradesh Administration because only yesterday I was in Simla and there was no sugar available and even the' t offseason quota was cut and all the hotels there have threatened to serve Ministers -and Government' offi^ cials lea without sugar.

MR. CHAIRMAN: How Soes this sugar come out of petrol?